

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTON No.1820

TO ANSWERED ON FRIDAY, THE 16.12.2022

Liberty from Arrest for Custodial Investigation

1820. SHRI THIRUMAAVALAVAN THOL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken note of the Supreme Court observation that it is not necessary to arrest persons as provided in the law, except in the cases of requirement for Custodial Investigation or heinous crime or to prevent influencing the witness or the absconding of the accused;
- (b) if so, whether the Government has any proposal to amend the relevant law to make the above observation legally enforceable; and
- (c) if not, the reasons therefor?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a)to(c):The Ministry of Home Affairs has informed that the Department-related Parliamentary Standing Committee on Home Affairs, in its 111th, 128th and 146th Reports recommended for a comprehensive review of the criminal justice system of the country and for introducing a comprehensive legislation in Parliament rather than bringing about piecemeal amendments in respective Acts. The Government agrees to the recommendation of the Department-related Parliamentary Standing Committee on Home Affairs for a comprehensive review of criminal laws viz. IPC, CrPC and Indian Evidence Act.